

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 9 of 2011**

**Dated :22<sup>nd</sup> September, 2011**

**Himachal Pradesh State Electricity Board** ... Appellant(s)

Versus

**H.P. Electricity Regulatory Commission & Anr.** ....Respondent(s)

**Counsel for the Appellant(s):** Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay

**Counsel for the Respondent(s):** Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. Pawan Upadhyay &  
Mr. Jayesh Gaurav

Ms. Shikha Ohri for R.1

**Appeal No. 178 of 2010**

**Jaiprakash Power Ventures Limited** ... Appellant(s)

Versus

**H.P. State Electricity Regulatory Commission & Anr.** ....Respondent(s)

**Counsel for the Appellant(s):** Mr. S.B. Upadhyay, Sr. Adv. with  
Mr. Pawan Upadhyay &  
Mr. Jayesh Gaurav

**Counsel for the Respondent(s):** Mr. R.K. Mehta, Mr. A. David &  
Mr. Antaryami Upadhyay

Ms. Shikha Ohri for R.1

**ORDER**

We have heard the learned counsel for the parties. Both the learned counsel are directed to file their respective separate comprehensive Written Submissions in both the Appeals after serving copy on the other side.

Post the matters for reporting compliance and for further submissions on **18.10.2011**.

( V.J. Talwar )  
Technical Member  
TS/KS

(Justice M. Karpaga Vinayagam )  
Chairperson